

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPAL NO. 337 OF 2018 &
IA NO. 1345 OF 2018

Dated: 20th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jindal Power Limited Appellant(s)
Versus
Central Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh
Ms. NishthaKumar

Counsel for the Respondent(s) : Mr. G. Umaphy
Mr. S. Vallinayagam
Ms. S. Amali for R-2

ORDER

IA No. 1345 of 2018

(For Exemption from filing certified copy of impugned order)

Heard the learned counsel, Mr. S. Venkatesh, appearing for the Appellant and the learned counsel, Mr. G.Umapathy, appearing for the second Respondent.

The learned counsel appearing for the Appellant submitted that IA No.1345 of 2018 may be allowed.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the IA No.1345 of 2018 and the reasons stated therein, IA is allowed, subject to production of certified copy of the impugned order within a period of eight weeks i.e. on or before 21.01.2019.

APPAL NO. 337 OF 2018

Admit.

The learned counsel for the appearing parties submitted that, the instant appeal may kindly be posted along with Appeal No. 123 of 2018 which is coming up for hearing on 07.02.2019.

The learned counsel, Mr. G. Umapathy, appearing for the second Respondent prays for four weeks time to enable him to file reply in this case. The learned counsel, Mr. S. Venkatesh, appearing for the Appellant also prays for three weeks thereafter to enable him to file rejoinder to the reply to be filed by the learned counsel appearing for the second Respondent.

Submissions made by the learned counsel for the appearing parties, as stated above, are placed on record.

The learned counsel appearing for the second Respondent is permitted to file reply in this case by 18.12.2018, after duly serving copy to the learned counsel for the appearing parties. Thereafter, the learned counsel for the Appellant is permitted to file rejoinder to the reply to be filed by the learned counsel appearing for the second Respondent by 08.01.2019, after duly serving copy to the learned counsel for the Appellant.

Registry is directed to post this matter along with Appeal No. 123 of 2018 on **07.02.2019**, as requested and agreed by the learned counsel for the appearing parties.

(S.D. Dubey)
Technical Member
vt/bn

(Justice N.K. Patil)
Judicial Member